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PARLIAMENTARY DEBATES

RAJYA SABHA

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(PART-II)

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NEW DELHI

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RAJYA SABHA

Thursday, the 7th August, 2025/16 Sravana, 1947 (Saka)

The House met at eleven of the clock,
MR. DEPUTY CHAIRMAN in the Chair.

PAPERS LAID ON THE TABLE

MR. DEPUTY CHAIRMAN: Now, Papers to be laid on the Table.

- I. **Bye-laws of various monuments**
- II. **Report and Accounts (2022-23 and 2023-24) of the DPL, Delhi; Ramakrishna Mission Institute of Culture, Kolkata; and RRRLF, Kolkata, West Bengal and related papers**

THE MINISTER OF CULTURE (SHRI GAJENDRA SINGH SHEKHAWAT): Sir, I lay on the Table—

I. A copy each (in English and Hindi) of the following Heritage Bye-laws of the Ministry of Culture, under sub-section (6) of Section 20E of the Ancient Monuments and Archaeological Sites and Remains Act, 1958 for:-

- (1) Small gateway of Fort, Bishnupur, District—Bankura, West Bengal.
[Placed in Library. See No. L.T. 3079/18/25]
- (2) Dalmadal gun and the platform on which it is mounted, Bishnupur, District — Bankura, West Bengal.
[Placed in Library. See No. L.T. 3077/18/25]
- (3) Hamsesvari and Vasudeva temples together with adjacent land comprised in survey plot Nos. 1733, 1734 and part of survey plot Nos. 1732 and 1735, Bansberia, District - Hooghly, West Bengal.
[Placed in Library. See No. L.T. 3076/18/25]
- (4) Gurhgaon Raja's Palace, District-Sivasagar, Assam.
[Placed in Library. See No. L.T. 3078/18/25]
- (5) Gate of Old Fort, Bishnupur, District — Bankura, West Bengal.
[Placed in Library. See No. L.T. 3076/18/25]

(6) The fort with walls and ruins of dwelling houses inside it and with flights of steps, Chandpur Fort in pargana Chandpur, Chamoli, Uttarakhand.

[Placed in Library. See No. L.T. 3078/18/25]

(7) Dandeswar Temple, Kotli and GandhakGunth (Chandhok), Tehsil Bhanoli, District Almora, Uttarakhand.

[Placed in Library. See No. L.T. 3076/18/25]

(8) Awantiswami temple together with adjacent land comprised in survey plot Nos. 2800 and 2804, Locality-Awantipura, Tehsil-Pulwama, District-Anantnag, Jammu and Kashmir.

[Placed in Library. See No. L.T. 3079/18/25]

(9) Amleshwar alias Mamleshwar group of temples including Kaleshwar temple together with adjacent land comprised in part of survey plot No. 19/I, Godadpura, District - Khandwa, Madhya Pradesh.

[Placed in Library. See No. L.T. 3079/18/25]

(10) The Nadan Mahal and The Tomb known as Ibrahim Chishti's Tomb situated in the immediate neighbourhood of the Nadan Mahal at Yahyaganj, Tahsil and District-Lucknow, Uttar Pradesh.

[Placed in Library. See No. L.T. 3076/18/25]

(11) Town Hall alias Gandhi Bhawan, Shivpuri, District - Shivpuri, Madhya Pradesh.

[Placed in Library. See No. L.T. 3077/18/25]

(12) The Ruins of a large Chandella Temple, the Sanctum is gone entirely, but the Mandapa remains and a Priest's House, close to the Temple No-238, Ramnagar, Tehsil — Mau, District — Chitrakut, Uttar Pradesh.

[Placed in Library. See No. L.T. 3076/18/25]

(13) Remains of Sixteen Temples, Adbadri, District-Garhwal (now in Chamoli), Uttarakhand.

(14) Rashamancha, Bishnupur, District — Bankura, West Bengal.

[Placed in Library. For (13) and (14), See No.L.T.3078/18/25]

(15) Ancient Remains Rock Engravings and Saivite Temple at Bhojpur, District Raisen, Bhopal, Madhya Pradesh.

[Placed in Library. See No. L.T. 3077/18/25]

(16) Radhashyam Temple, Bishnupur, District— Bankura, West Bengal.

[Placed in Library. See No. L.T. 3079/18/25]

(17) Old Mughal Kos Minars adjoining the NorthWestern Railway in the Sonepat Tahsil (now known as Sonipat), Haryana.

(18) Madanmohan (Temple), Bishnupur, District — Bankura, West Bengal.

(19) Jore-Bungla (Temple), Bishnupur, District — Bankura, West Benga.

[Placed in Library. For (17) to (19), See No.L.T.3077/18/25]

(20) Nanda Lal Temple, Jora Mandir, Radhagobinda Temple, Radhamadhab Temple and Kala Chand Temple, Bishnupur, District — Bankura, West Bengal.

[Placed in Library. See No. L.T. 3079/18/25]

II. A copy each (in English and Hindi) of the following papers: -

(i) (a) Annual Report and Accounts of the Delhi Public Library (DPL), Delhi, for the year 2023-24, together with the Auditor's Report on the Accounts.
 (b) Review by Government on the working of the above Library.
 (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 3081/18/25]

(ii) (a) Fifty-First Annual Report and Accounts of the Raja Rammohun Roy Library Foundation (RRRLF), Kolkata, West Bengal, for the year 2022-23, together with the Auditor's Report on the Accounts.
 (b) Review by Government on the working of the above Foundation.
 (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 3082/18/25]

(iii) (a) Annual Report and Accounts of the Ramakrishna Mission Institute of

Culture, Gol Park, Kolkata, for the year 2023-24, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

[Placed in Library. See No. L.T. 3075/18/25]

I. Notifications of the Ministry of Environment, Forest and Climate Change

II. Reports and Accounts (2023-24) of National CAMPA, New Delhi; the Wildlife Institute of India (WII), Dehradun, Uttarakhand and related papers

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI KIRTIVARDHAN SINGH): Sir, I lay on the Table—

I. A copy each (in English and Hindi) of the following Notifications of the Ministry of Environment, Forest and Climate Change, under Section 26 of the Environment (Protection) Act, 1986: -

- (1) G.S.R. 194(E) ., dated the 26th March, 2025, publishing the Environment (Protection) Second Amendment Rules, 2025.
- (2) G.S.R. 446(E) ., dated the 3rd July, 2025, publishing the Environment (Protection) Third Amendment Rules, 2025.
- (3) G.S.R. 465(E) ., dated the 11th July, 2025, publishing the Environment (Protection) Fourth Amendment Rules, 2025.
- (4) G.S.R. 482(E) ., dated the 21st July, 2025, publishing the Environment (Protection) Fifth Amendment Rules, 2025.
- (5) G.S.R. 487(E) ., dated the 22nd July, 2025, publishing the Environment (Protection) Sixth Amendment Rules, 2025.

[Placed in Library. For (1) and (5), see No.L.T.3015/18/25]

II. (i) (1) A copy each (in English and Hindi) of the following papers, under Section 24 of the Compensatory Afforestation Fund Act, 2016: -

- (a) Annual Report and Accounts of the National Compensatory Afforestation Fund Management and Planning Authority (National CAMPA), New Delhi, for the year 2023-24, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Authority.
- (2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. L.T. 3016/18/25]

(ii) A copy each (in English and Hindi) of the following papers: -

- Annual Report and Accounts of the Wildlife Institute of India (WII), Dehradun, Uttarakhand, for the year 2023-24, together with the Auditor's Report on the Accounts.
- Review by Government on the working of the above Institute.
- Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 3098/18/25]

MESSAGE FROM LOK SABHA

The Merchant Shipping Bill, 2025

SECRETARY-GENERAL: Sir, with your kind permission, I rise to report that the Lok Sabha, at its sitting held on 6th August, 2025, passed the Merchant Shipping Bill, 2025.

I lay a copy of the said Bill on the Table.

REPORTS OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE ON DEFENCE

श्री नरेश बंसल (उत्तराखण्ड): महोदय, मैं विभाग-संबंधित रक्षा संबंधी संसदीय स्थायी समिति के निम्नलिखित प्रतिवेदनों की एक-एक प्रति (अंग्रेजी तथा हिन्दी में) सभा पटल पर रखता हूँ: -

- Eleventh Report (Eighteenth Lok Sabha) of the Committee on Action Taken by the Government on the Observations/Recommendations contained in the First Report (Eighteenth Lok Sabha) on Demands for Grants pertaining to the Ministry of Defence for the year 2024-25 on 'General Defence Budget, Border Roads Organisation, Indian Coast Guard, Defence Estates Organisation, Defence Public Sector Undertakings, Welfare of Ex-Servicemen and Defence Pension (Demand Nos. 19 And 22)';
- Twelfth Report (Eighteenth Lok Sabha) of the Committee on Action Taken by the Government on the Observations/Recommendations contained in the Second Report (Eighteenth Lok Sabha) on Demands for Grants pertaining to Ministry of Defence for the year 2024-25 on 'Army, Navy, Air Force, Joint Staff and Ex-Servicemen Contributory Health Scheme (Demand Nos. 20 and 21)';
- Thirteenth Report (Eighteenth Lok Sabha) of the Committee on Action Taken by the Government on the Observations/Recommendations contained in the Third

Report (Eighteenth Lok Sabha) on Demands for Grants pertaining to the Ministry of Defence for the year 2024-25 on ‘Capital Outlay on Defence Services, Procurement Policy and Defence Planning (Demand No. 21)’; and

- (iv) Fourteenth Report (Eighteenth Lok Sabha) of the Committee on Action Taken by the Government on the Observations/Recommendations contained in the Fourth Report (Eighteenth Lok Sabha) on Demands for Grants pertaining to the Ministry of Defence for the year 2024-25 on ‘Directorate of Ordnance (Coordination and Services) — New DPSUs and Defence Research and Development Organisation (Demand Nos.20 and 21)’.

STATEMENTS OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE ON DEFENCE

श्री नरेश बंसल (उत्तराखण्ड): महोदय, मैं विभाग-संबंधित रक्षा संबंधी संसदीय स्थायी समिति के निम्नलिखित प्रतिवेदनों के अध्याय। और V में अंतर्विष्ट सिफारिशों पर सरकार द्वारा की गई अंतिम कार्रवाई संबंधी विवरणों की एक-एक प्रति (अंग्रेजी तथा हिन्दी में) सभा पटल पर रखता हूँ:-

- (i) Thirteenth Report (Seventeenth Lok Sabha) of the Committee (2020-21) on Action Taken by the Government on the Observations/Recommendations contained in the Fourth Report (Seventeenth Lok Sabha) of the Committee (2019-20) on Demands for Grants pertaining to the Ministry of Defence for the year 2019-20 on ‘Ordnance Factories, Defence Research and Development Organisation, Directorate General of Quality Assurance and National Cadet Corps (Demand Nos. 19 and 20)’;
- (ii) Sixteenth Report (Seventeenth Lok Sabha) of the Committee (2020-21) on Action Taken by the Government on the Observations/Recommendations contained in the Eighth Report (Seventeenth Lok Sabha) of the Committee (2019-20) on Demands for Grants pertaining to the Ministry of Defence for the year 2020-21 on ‘Ordnance Factories, Defence Research and Development Organisation, Directorate General of Quality Assurance and National Cadet Corps (Demand Nos. 19 and 20)’;
- (iii) Thirty-second Report (Seventeenth Lok Sabha) of the Committee (2022-23) on Action Taken by the Government on the Observations/Recommendations contained in the Twenty-seventh Report (Seventeenth Lok Sabha) of the Committee (2021-22) on Demands for Grants pertaining to the Ministry of Defence for the year 2022-23 on ‘Army, Navy, Air Force, Joint Staff, Military Engineer Services, Ex-Servicemen Contributory Health Scheme and Sainik

Schools (Demand Nos. 20 and 21);

(iv) Thirty-Third Report (Seventeenth Lok Sabha) of the Committee (2022-23) on Action Taken by the Government on the Observations/Recommendations contained in the Twenty-eighth Report (Seventeenth Lok Sabha) of the Committee on (2021-22) on Demands for Grants pertaining to the Ministry of Defence for the year 2022-23 on ‘Capital Outlay on Defence Services, Procurement Policy, Defence Planning and Married Accommodation Project (Demand No. 21);

(v) Thirty-fourth Report (Seventeenth Lok Sabha) of the Committee (2022-23) on Action Taken by the Government on the Observations/Recommendations contained in the Twenty-ninth Report (Seventeenth Lok Sabha) of the Committee (2021-22) on Demands for Grants pertaining to the Ministry of Defence for the year 2022-23 on ‘Directorate of Ordnance (Coordination and Services)-New DPSUs, Defence Research and Development Organisation (DRDO), Directorate General of Quality Assurance (DGQA) and National Cadet Corps (NCC) (Demand Nos. 20 and 21);

(vi) Fortieth Report (Seventeenth Lok Sabha) of the Committee (2022-23) on Action Taken by the Government on the Observations/Recommendations contained in the Twenty-sixth Report (Seventeenth Lok Sabha) of the Committee on Defence (2021-22) on Demands for Grants of the Ministry of Defence for the year 2022-23 on ‘General Defence Budget, Border Roads Organisation, Indian Coast Guard, Defence Estates Organisation, Defence Public Sector Undertakings, Canteen Stores Department, Welfare of Ex-Servicemen and Defence Pension (Demand Nos. 19 and 22);

(vii) Forty-first Report (Seventeenth Lok Sabha) of the Committee (2022-23) on Action Taken by the Government on the Observations/Recommendations contained in the Thirty-first Report (Seventeenth Lok Sabha) of the Committee (2022-23) on ‘Assessment of Welfare Measures available to war widows/Families in Armed Forces’;

(viii) Forty-third Report (Seventeenth Lok Sabha) of the Committee (2023-24) on Action Taken by the Government on the Observations/Recommendations contained in the Thirty-fifth Report (Seventeenth Lok Sabha) of the Committee (2022-23) on Demands for Grants pertaining to the Ministry of Defence for the year 2023-24 on ‘General Defence Budget, Border Roads Organisation, Indian Coast Guard, Defence Estates Organisation, Defence Public Sector Undertakings, Welfare of Ex-Servicemen and Defence Pension (Demand Nos. 19 and 22);

- (ix) Forty-fourth Report (Seventeenth Lok Sabha) of the Committee (2023-24) on Action Taken by the Government on the Observations/Recommendations contained in the Thirty-sixth Report (Seventeenth Lok Sabha) of the Committee (2022-23) on Demands for Grants pertaining to the Ministry of Defence for the year 2023-24 on 'Army, Navy, Air Force, Joint Staff, Ex-Servicemen Contributory Health Scheme and Sainik Schools (Demand Nos. 20 and 21)';
- (x) Forty-fifth Report (Seventeenth Lok Sabha) of the Committee (2023-24) on Action Taken by the Government on the Observations/Recommendations contained in the Thirty-seventh Report (Seventeenth Lok Sabha) of the Committee (2022-23) on Demands for Grants pertaining to the Ministry of Defence for the year 2023-24 on 'Capital Outlay on Defence Services, Procurement Policy and Defence Planning (Demand No. 21)';
- (xi) Forty-sixth Report (Seventeenth Lok Sabha) of the Committee (2023-24) on Action Taken by the Government on the Observations/Recommendations contained in the Thirty-eighth Report (Seventeenth Lok Sabha) of the Committee (2022-23) on Demands for Grants pertaining to the Ministry of Defence for the year 2023-24 on 'Directorate of Ordnance (Coordination and Services)—New DPSUs, Defence Research and Development Organisation and National Cadet Corps (Demand Nos. 20 and 21)';
- (xii) Fifth Report (Eighteenth Lok Sabha) of the Committee (2024-25) on Action Taken by the Government on the Observations/Recommendations contained in the Forty-second Report (Seventeenth Lok Sabha) of the Committee (2023-24) on 'A review of the Working of the Defence Research and Development Organisation (DRDO)'; and
- (xiii) Sixth Report (Eighteenth Lok Sabha) of the Committee (2024-25) on Action Taken by the Government on the Observations/Recommendations contained in the Forty-seventh Report (Seventeenth Lok Sabha) of the Committee (2023-24) on 'A Review of Functioning of Zila Sainik Boards in the Country'.

REPORT OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE ON EXTERNAL AFFAIRS

DR. JOHN BRITTAS (Kerala): Sir, I lay on the Table, a copy (in English and Hindi) of the Seventh Report of the Department-related Parliamentary Standing Committee on External Affairs (Eighteenth Lok Sabha) on Action Taken by the Government on the Observations/Recommendations of the Committee contained in its Fourth Report on

‘Demands for Grants pertaining to the Ministry of External Affairs for the year 2024-2025’.

STATEMENT OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE ON HOUSING AND URBAN AFFAIRS

श्रीमती माया नारोलिया (मध्य प्रदेश): महोदय, मैं आवासन और शहरी कार्य मंत्रालय की 'अनुदान मांगों (2024-25)' के संबंध में विभाग-संबंधित आवासन और शहरी कार्य संबंधी संसदीय स्थायी समिति के पहले प्रतिवेदन (अठारहवीं लोक सभा) में अंतर्विष्ट सिफारिशों/समुक्तियों पर सरकार द्वारा की गई कार्रवाई संबंधी समिति के चौथे प्रतिवेदन (अठारहवीं लोक सभा) के अध्याय 1 में अंतर्विष्ट सिफारिशों/समुक्तियों पर सरकार द्वारा की गई कार्रवाई संबंधी विवरण की एक प्रति (अंग्रेजी तथा हिंदी में) सभा पटल पर रखती हूँ।

REPORTS OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE ON RURAL DEVELOPMENT AND PANCHAYATI RAJ

श्रीमती गीता उर्फ चन्द्रप्रभा (उत्तर प्रदेश): महोदय, मैं विभाग-संबंधित ग्रामीण विकास और पंचायती राज संबंधी संसदीय स्थायी समिति (2024-25) के निम्नलिखित प्रतिवेदनों की एक-एक प्रति (अंग्रेजी तथा हिंदी में) सभा पटल पर रखती हूँ:-

- (i) Sixteenth Report on ‘Action Taken by the Government on the Recommendations of the Committee contained in its Sixth Report on ‘Demands for Grants (2025-26)’ pertaining to the Ministry of Rural Development (Department of Land Resources); and
- (ii) Seventeenth Report of the Committee on ‘Pradhan Mantri Gram Sadak Yojana (PMGSY)’ pertaining to the Ministry of Rural Development (Department of Rural Development).

REPORT OF THE COMMITTEE ON THE WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES

श्रीमती सुमित्रा बाल्मीकी (मध्य प्रदेश) : महोदय, मैं अनुसूचित जातियों तथा अनुसूचित जनजातियों के कल्याण संबंधी समिति के 5 जून, 2025 से 11 जून, 2025 तक धर्मशाला, शिमला और चंडीगढ़ के अध्ययन दौरे के संबंध में प्रतिवेदन की एक प्रति (अंग्रेजी तथा हिंदी में) सभा पटल पर रखती हूँ।

REPORTS OF THE COMMITTEE ON THE WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES

SHRI DEVENDRA PRATAP SINGH (Chhattisgarh): Sir, I lay on the Table, a copy each (in English and Hindi) of the following Reports of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes (2025-26):-

- (i) Fourth Report on the subject “Reservation for Scheduled Castes and Scheduled Tribes in the services and in the allotment of commercial and residential accommodation of Delhi Development Authority (DDA).” pertaining to the Ministry of Housing and Urban Affairs; and
- (ii) Fifth Report on ‘Role of autonomous bodies/educational Institutions like Central Universities, Engineering Colleges, IIMs, IITs, Medical Institutes in socio-economic development and implementation of reservation policy for Scheduled Castes and Scheduled Tribes with specific reference to University of Delhi’ pertaining to the Ministry of Education (Department of Higher Education).

OBSERVATIONS BY THE CHAIR

MR. DEPUTY CHAIRMAN: Hon. Members, twenty-five notices have been received today under Rule 267. In view of my observations dated 5th August, 2025, and since none of these notices are in adherence to the requirement of rules as enunciated in past, I am not admitting any of the notices. ... (Interruptions) ... I am not admitting any of the notices. ... (Interruptions) ...

श्री संजय सिंह (राष्ट्रीय राजधानी क्षेत्र, दिल्ली): सर, सब्जेक्ट तो पढ़ दीजिए। ... (व्यवधान) ...

श्री उपसभापति : माननीय सदस्यगण, मैं आपको 2021 में the then Chairman की एक रॉलिंग का अंश सुना रहा हूँ, “Only one of the 17 notices is on the situation caused by the Covid-19 pandemic. You cannot discuss 17 issues simultaneously. Nobody can dictate to the Chair; I am sorry to say this.” ... (Interruptions) ... This is the ruling of the then Chairman. ... (Interruptions) ...

SHRI TIRUCHI SIVA (Tamil Nadu): Is this the only reason?

MR. DEPUTY CHAIRMAN: Please, I am going as per rules, Tiruchiji. ...(Interruptions)... I am going as per rules. ...(Interruptions)...

SHRI JAIRAM RAMESH (Karnataka): Sir, from the previous Chairman's ruling, what do you want to say? ...(Interruptions)...

MR. DEPUTY CHAIRMAN: I am talking about this now. ...(Interruptions)... Please allow me. ...(Interruptions)... जिन माननीय सदस्यों के ज़ीरो आवर नोटिसेज स्वीकृत हैं, मैं उनका नाम बुला रहा हूँ। Please help me. ज़ीरो आवर मेम्बर्स का आवर है, Question Hour मेम्बर्स का आवर है। ...(**व्यवधान**)... मैं रिक्वेस्ट करूँगा कि आप अपनी सीट पर रहें। ...(**व्यवधान**)... मैं पुनः आपसे निवेदन करूँगा ...(**व्यवधान**)... माननीय सदस्यगण, वर्तमान सत्र में अब तक विभिन्न महत्वपूर्ण विषयों पर हमारे पास 180 Starred Questions, 180 ज़ीरो आवर सभिशन्स, 180 स्पेशल मेंशन्स रेज करने का मौका था, लेकिन लगातार व्यवधान के कारण हम केवल 13 Starred Questions, 5 ज़ीरो आवर सभिशन्स और 17 स्पेशल मेंशन्स ही ले पाए। ...(**व्यवधान**)... व्यवधान के कारण इस सत्र में अब तक हम 51 घंटे 30 मिनट गंवा चुके हैं। ...(**व्यवधान**)... हमारी जिम्मेदारी देश की जनता के प्रति है। ...(**व्यवधान**)... प्लीज़, प्लीज़ ...(**व्यवधान**)... आप हाउस में ऑर्डर बनाए रखें, मैं आपको बोलने का मौका दूँगा। ...(**व्यवधान**)...Please maintain order. मैं disorder में मौका नहीं दे सकता हूँ। ...(**व्यवधान**)...Please go back to your seats. ...(Interruptions)...

SHRI JAIRAM RAMESH: Sir, allow the LoP to speak. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: The House stands adjourned to meet at 2.00 p.m.

The House then adjourned at nine minutes past eleven of the clock.

The House reassembled at two of the clock,
THE VICE-CHAIRMAN (SHRI GHANSHYAM TIWARI) in the Chair.

GOVERNMENT BILL

The Coastal Shipping Bill, 2025

THE VICE-CHAIRMAN (SHRI GHANSHYAM TIWARI): Shri Sarbananda Sonowal to move a motion for consideration of the Coastal Shipping Bill, 2025. ...(Interruptions)...

THE MINISTER OF PORTS, SHIPPING AND WATERWAYS (SHRI SARBANANDA SONOWAL): Sir, I move:

“That the Bill to consolidate and amend the law relating to regulation of coastal shipping, promote coastal trade and encourage domestic participation therein, to ensure that India is equipped with a coastal fleet, owned and operated by the citizens of India for its national security and commercial needs, and for matter connected therewith or incidental thereto, as passed by Lok Sabha, be taken into consideration.”

The question was proposed.

THE VICE-CHAIRMAN (SHRI GHANSHYAM TIWARI): I now call upon Members whose names have been received for participation in the discussion. Shrimati Darshana Singh. ... (Interruptions)...

श्रीमती दर्शना सिंह (उत्तर प्रदेश): उपसभाध्यक्ष महोदय, आपने मुझे इस सदन में तटीय पोत परिवहन विधेयक, 2025 पर अपने विचार रखने का अवसर प्रदान किया, इसके लिए मैं आपका आभार प्रकट करती हूँ। ... (व्यवधान) ... महोदय, मुझे गर्व है कि आज मैं इस सदन में एक ऐसे विधेयक पर बोल रही हूँ, जो न केवल भारत की समुद्री क्षमताओं को मजबूती प्रदान करेगा, बल्कि देश को आत्मनिर्भरता, सुरक्षा और समावेशी विकास की ओर भी अग्रसर करेगा। ... (व्यवधान) ... यह विधेयक नीतिगत बदलावों से कहीं अधिक एक राष्ट्रीय संकल्प है। ... (व्यवधान) ... एक ऐसा संकल्प, जो हमारे तटीय क्षेत्रों को सशक्त करने, हमारे नागरिकों को प्राथमिकता देने और भारतीय नौवहन क्षेत्र को संगठित एवं समर्पित स्वरूप देने के लिए उठाया गया है।

महोदय, माननीय प्रधान मंत्री, श्री नरेन्द्र मोदी जी ने हमेशा यह विश्वास जताया है कि समुद्र भारत की समृद्धि के द्वार हैं। ... (व्यवधान) ... आज यह विधेयक उन्हीं विचारों को ठोस धरातल पर उतारने की दिशा में एक ऐतिहासिक प्रयास है। ... (व्यवधान) ...

महोदय, हमारा देश एक विशाल समुद्री तट रेखा से घिरा हुआ है, लेकिन इसकी क्षमता का लाभ देश की अर्थव्यवस्था को जितना मिलना चाहिए था, उतना अभी तक नहीं मिल पाया है। ... (व्यवधान) ... आज भी हमारे देश में तटीय नौवहन का हिस्सा कुल लॉजिस्टिक ट्रैफिक में मात्र 6 से 7 प्रतिशत है, जबकि कोस्टल शिपिंग न केवल सस्ता है, बल्कि पर्यावरण के अनुकूल और अधिक टिकाऊ भी है, लेकिन फिर भी इसका उपयोग सीमित है। ... (व्यवधान) ... यह विधेयक इसी स्थिति को बदलने का कार्य करेगा। ... (व्यवधान) ... महोदय, मैं इस विधेयक का पूरा समर्थन करती हूँ और इस दूरदर्शी पहल के लिए माननीय प्रधान मंत्री, श्री नरेन्द्र मोदी जी तथा माननीय पत्तन, पोत परिवहन और जलमार्ग मंत्री, श्री सर्बानंद सोनोवाल जी को हार्दिक बधाई देती हूँ, बहुत-बहुत धन्यवाद। ... (व्यवधान) ...

उपसभाध्यक्ष (श्री घनश्याम तिवाड़ी): धन्यवाद। श्री गोला बाबूराव। ...**(व्यवधान)**...

श्री जयराम रमेश: सर, एलओपी कुछ बोलना चाहते हैं। ...**(व्यवधान)**...

उपसभाध्यक्ष (श्री घनश्याम तिवाड़ी): ठीक है, मैं उनको समय दूँगा। ...**(व्यवधान)**...

SHRI GOLLA BABURAO: Sir, thank you for giving the opportunity ...**(Interruptions)**...

उपसभाध्यक्ष (श्री घनश्याम तिवाड़ी): आप अपने स्थान पर बैठ जाइए। ...**(व्यवधान)**... Now, the Leader of the Opposition.

विपक्ष के नेता (श्री मल्लिकार्जुन खरगे): सर, मैं आपका धन्यवाद करता हूँ कि आपने मुझे बोलने का मौका दिया। ...**(व्यवधान)**... मैं देश की बात कर रहा हूँ। ...**(व्यवधान)**... सर, मेरा यह कहना है कि आज देश बड़ी खतरनाक स्थिति से गुजर रहा है। ...**(व्यवधान)**...

उपसभाध्यक्ष (श्री घनश्याम तिवाड़ी): आप पहले व्यवस्था का प्रश्न बताइए। ...**(व्यवधान)**...

श्री मल्लिकार्जुन खरगे: इसीलिए हम सबको मिल-जुलकर काम करना है। ...**(व्यवधान)**... जब हमें मिल-जुलकर काम करना है, तो उसके लिए आप इस चर्चा की अनुमति दें, फिर हम सभी मिलकर देश के हित में जो भी चीज़ होती है, वह सभी करने के लिए हम तैयार हैं। ...**(व्यवधान)**...

उपसभाध्यक्ष (श्री घनश्याम तिवाड़ी) : आप बैठिए, यह व्यवस्था का प्रश्न नहीं है। ...**(व्यवधान)**...

श्री मल्लिकार्जुन खरगे: यह काम आप पहले कीजिए। ...**(व्यवधान)**...

उपसभाध्यक्ष (श्री घनश्याम तिवाड़ी): सदन के नेता बोलें। ...**(व्यवधान)**...

सभा के नेता (श्री जगत प्रकाश नड्डा): सर, अभी बिल समय सारणी पर लिस्टेड है, इसलिए समय सारणी के अनुसार हाउस चले, ऐसा मेरा निवेदन है। ...**(व्यवधान)**...

उपसभाध्यक्ष (श्री घनश्याम तिवाड़ी): श्री गोला बाबूराव। ...**(व्यवधान)**... केवल बिल के संबंध में अंकित होगा, बाकी अंकित नहीं होगा। ...**(व्यवधान)**...

SHRI GOLLA BABURAO (Andhra Pradesh): Sir, at the outset, I congratulate the Government for introducing this Coastal Shipping Bill. ...**(Interruptions)**... The Coastal Shipping Bill is very important to regulate the shipping trade. ...**(Interruptions)**... What is this? At least, I have an opportunity ...**(Interruptions)**...

उपसभाध्यक्ष (श्री घनश्याम तिवाड़ी): माननीय सदस्यगण, कृपया माननीय सदस्य को बोलने दीजिए। ...**(व्यवधान)**... डिस्टर्ब नहीं कीजिए। ...**(व्यवधान)**...

SHRI GOLLA BABURAO: Sir, I really thank the Government for introducing this Bill because this is very important to regulate the shipping transport and shipping trade not only in India but also in other countries. ...**(Interruptions)**... Now, I have three-four points. The first point I wish to make is that the Bill, under Clause 3, removes license for vessels owned by Indians doing trade in our territorial waters, including maritime zones. ...**(Interruptions)**... Our YSR Congress Party welcomes this Bill, as it removes the bureaucratic hurdles and gives better operational environment for Indian-flagged vessels engaged in coastal trade. ...**(Interruptions)**... The second point I wish to make relates to Clause 8 of the Bill, which deals with creation of the National Coastal and Inland Shipping Strategic Plan; new coastal shipping routes; improvement of coastal shipping operations; and assessment of traffic on coastal shipping. ...**(Interruptions)**...

उपसभाध्यक्ष (श्री घनश्याम तिवाड़ी): माननीय सदस्या, यह बिल्कुल गलत है। ...**(व्यवधान)**... आप इसको नीचे कीजिए। यह गलत है।

SHRI GOLLA BABURAO: Here, I wish to make a point that Inland Waterways Authority of India recently found that only 20 National Waterways are feasible for cargo transportation. ...**(Interruptions)**...

उपसभाध्यक्ष (श्री घनश्याम तिवाड़ी): माननीय सदस्या, यह बिल्कुल गलत है। ...**(व्यवधान)**... श्रीमती ममता ठाकुर जी, मुझे आपको नाम से पुकारना पड़ेगा। ...**(व्यवधान)**... आप इसको नीचे कर लीजिए। ...**(व्यवधान)**... यह गलत है। ...**(व्यवधान)**...

SHRI GOLLA BABURAO: And, there are three Waterways in Andhra Pradesh, including Buckingham Canal from Kakinada to Puducherry. ...**(Interruptions)**... I would like to know from the hon. Minister what his Ministry is doing to optimally utilize Inland Waterways for goods and passenger transportation. ...**(Interruptions)**...

उपसभाध्यक्ष (श्री घनश्याम तिवाड़ी): गोला बाबूराव जी, आप conclude कीजिए। ...**(व्यवधान)**... यह सरासर गलत है। ...**(व्यवधान)**... आप सदन की मर्यादा का हनन कर रही हैं। ...**(व्यवधान)**... इसे नीचे कर लीजिए। ...**(व्यवधान)**...

SHRI GOLLA BABURAO: Sir, it is important because transportation of 1 ton of cargo for 1 kilometre comes to Rs.2.60 by road and Rs.1.45 by rail and less than one rupee by waterways. That is why it is very useful. ...**(Interruptions)**... The second point is about coastal shipping operations and one of the important parts of the operations is the turnaround time. ...**(Interruptions)**...

THE VICE-CHAIRMAN (SHRI GHANSHYAM TIWARI): No posters are allowed. It has already been indicated. ...**(Interruptions)**... आप ऐसा मत कीजिए। ...**(व्यवधान)**... इसकी फोटो नहीं ली जाएगी। ...**(व्यवधान)**...

SHRI GOLLA BABURAO: If you look at the turnaround time at Visakhapatnam Port, it is not so encouraging. ...**(Interruptions)**... It has gone up from 58 hours in 2019-20 to 66 hours in 2023-24. ...**(Interruptions)**...

उपसभाध्यक्ष (श्री घनश्याम तिवाड़ी): माननीय सदस्या, आप अधिकारों का पूरा उल्लंघन कर रही हैं। ...**(व्यवधान)**... यह प्रिविलेज है। ...**(व्यवधान)**... आप इस बात को समझ लीजिए। ...**(व्यवधान)**...

SHRI GOLLA BABURAO: This is the status in spite of taking up many projects under Sagarmala. ...**(Interruptions)**... So, I would like to know from the hon. Minister what additional steps the Ministry is proposing to take to improve the situation. ...**(Interruptions)**...

उपसभाध्यक्ष (श्री घनश्याम तिवाड़ी): यह ठीक नहीं है। ...**(व्यवधान)**... इसको नीचे कीजिए। ...**(व्यवधान)**...

SHRI GOLLA BABURAO: Sir, I have one more important point. This is about one of the core objectives of this legislation. I am saying this because it aligns with our country's broader goal of strengthening domestic shipbuilding industry. ...**(Interruptions)**...

उपसभाध्यक्ष (श्री घनश्याम तिवाड़ी): आपके बोलने का समय समाप्त हो गया, धन्यवाद। ...**(व्यवधान)**... श्री देबाशीष सामंतराय ...**(व्यवधान)**... Not present. Dr. M. Thambidurai. ...**(Interruptions)**...

DR. M. THAMBIDURAI (Tamil Nadu): Sir, on behalf of the leader of my AIADMK Party, Thiru Edappadi Palaniswami, I rise to participate in the discussion on the

Coastal Shipping Bill and to put forth a few points for the consideration of the Government, while supporting the Bill. ... (Interruptions)...

उपसभाध्यक्ष (श्री घनश्याम तिवाड़ी): आपको मैंने बार-बार कह दिया है। ... (व्यवधान) ... आप आसन को बाध्य न करें। ... (व्यवधान) ...

DR. M. THAMBIDURAI: While supporting the Bill and welcoming its provisions, I would like to point out the issues being faced by the Tamil Nadu fishermen while they fish in the Indian territorial waters and the Indian Maritime Zone. ... (Interruptions) ... As we all know, fishermen issue is a perennial issue, as far as Tamil Nadu is concerned. The Sri Lankan Navy captures, arrests and tortures Tamilian fishermen whenever they go out for fishing in the Indian territorial waters. Therefore, I request the hon. Minister to look into this. ... (Interruptions) ... There is a need for permanent solution to this issue. The root cause of the problem is ceding the Kachchatheevu Islet, unconstitutionally, by the two agreements signed in 1972 and 1974. ... (Interruptions) ... [‡] Therefore, I request the Government to look into this, as late Shri Vajpayee had already promised, that we are going to get back this Island. ... (Interruptions) ... [‡] I request the hon. Minister to take necessary action and safeguard our Indian territory [‡] and save the Tamil Nadu fishermen. ... (Interruptions) ... I am supporting the Bill. Thank you.

उपसभाध्यक्ष (श्री घनश्याम तिवाड़ी): तिरुची शिवा जी प्वाइंट ऑफ ऑर्डर उठा रहे हैं। ... (व्यवधान) ... आप सब अपनी सीट पर बैठ जाइए। हाउस को ऑर्डर में लाने दीजिए। ... (व्यवधान) ... माननीय तिरुची शिवा जी प्वाइंट ऑफ ऑर्डर उठा रहे हैं। आप कौन-सा प्वाइंट ऑफ ऑर्डर उठा रहे हैं? ... (व्यवधान) ...

SHRI TIRUCHI SIVA: Thank you very much, Sir, for accommodating my point of order. Sir, you have been directing others -- even yesterday, when they were speaking about SIR during another Bill — to speak on the subject connected with the Bill. ... (Interruptions) ... What he has spoken is totally out of the context of the Bill. ... (Interruptions) ... I request you, Sir, to expunge whatever is out of context. ... (Interruptions) ... It is under Rule 240. ... (Interruptions) ... Under Rule 240, whatever has been spoken, irrelevant or not connected with the Bill, has to be expunged. ... (Interruptions) ... Sir, we expect you to be impartial and judicious. ... (Interruptions) ... They are going beyond the Bill. ... (Interruptions) ... When we speak,

[‡] Exupnged as ordered by the Chair.

you do not allow. ... (Interruptions) ... You do not even let it go on record. ... (Interruptions) ... But now everything that he has spoken ... (Interruptions) ... Whatever he has spoken out of the context of the Bill must be expunged. It is irrelevant. ... (Interruptions) ... Sir, you are the custodian of the House and the rules. ... (Interruptions) ... Please take note of it. That is my point. ... (Interruptions) ...

DR. M. THAMBIDURAI: Sir, I want to clarify it. ... (Interruptions) ...

उपसभाध्यक्ष (श्री घनश्याम तिवाड़ी): आप बैठ जाइए। No. आपका अंकित हो गया है। ... (व्यवधान) ... Shri Debashish Samantaray. ... (Interruptions) ... Shri Praful Patel. He is not present. Dr. Kalpana Saini.

डा. कल्पना सैनी (उत्तराखण्ड): उपसभाध्यक्ष महोदय, तटीय पोत परिवहन विधेयक, 2025 का उद्देश्य तटीय व्यापार को आसान, अधिक प्रतिस्पर्धी और प्रधान मंत्री श्री नरेन्द्र मोदी सरकार के दूरदर्शी दृष्टिकोण के साथ बेहतर बनाना है। ... (व्यवधान) ... अपने बहुआयामी प्रावधानों के साथ यह विधेयक मर्चेंट शिपिंग अधिनियम, 1958 जैसे पुराने कानूनों के पुराने प्रावधानों को उन्नत करते हुए भविष्य के लिए तैयार कानूनी ढांचा प्रदान करता है। प्रस्तावित विधेयक, भारत के तटीय व्यापार में विदेशी जहाजों के लाइसेंस और विनियम के लिए प्रमुख प्रावधान प्रस्तुत करता है। ... (व्यवधान) ... यह एक राष्ट्रीय तटीय और अंतर्राष्ट्रीय नौवहन रणनीति की योजना तैयार करने और तटीय नौवहन के लिए एक राष्ट्रीय डेटा बेस स्थापित करने का आदेश देता है। ... (व्यवधान) ... सर, मैं इस बिल का समर्थन करती हूं।

SHRI MILIND MURLI DEORA (Maharashtra): Sir, on behalf of my party, I stand to support the Coastal Shipping Bill, 2025. ... (Interruptions) ... I have had the privilege of being a Minister in the Ministry of Shipping. ... (Interruptions) ... I know how important this Bill is to encourage Make in India, to grow our economy. ... (Interruptions) ... मैं कुछ आंकड़े सदन के सामने रखना चाहता हूं। ... (व्यवधान) ... One litre of fuel moves 24 tonne of cargo per km by road. It moves 95 tonne of cargo per km by rail. ... (Interruptions) ... But it moves 215 tonne of cargo per km by water. ... (Interruptions) ... सड़क से एक टन कार्गो को एक किलोमीटर तक ले जाने में 3 रुपये खर्च आता है। ... (व्यवधान) ... रेल से डेढ़ रुपये आता है और वॉटर वेज से केवल 20 पैसे खर्च आता है। ... (व्यवधान) ... इसलिए जब हम ट्रक्स या रेल से कार्गो को शिप्स में डायर्वर्ट कर रहे हैं। ऐसा करने से हम केवल पैसे नहीं बचा रहे हैं, बल्कि पर्यावरण को भी बचा रहे हैं। ... (व्यवधान) ... मैं सरकार को और हमारे आदरणीय यशस्वी प्रधान मंत्री नरेन्द्र मोदी जी को इसके लिए बहुत-बहुत बधाई देता हूं कि हमारी coastal shipping and inland waterways पिछले दस वर्षों में ... (व्यवधान) ... We have seen a sea-change in the growth of this sector. ... (Interruptions) ... Ten years ago, there were only five national waterways.

...(Interruptions)... Today, there are 26 national waterways. ... (Interruptions)... Ten years ago, only 18 million tonne of cargo were being moved on national waterways. ... (Interruptions)... Today, a decade later, 133 million tonne of cargo are being moved on the national waterways. ... (Interruptions)... मैं मंत्री जी को इसलिए भी बधाई देना चाहूंगा कि today waterways alone constitute two per cent of our transport mix. मंत्री जी का जो विज्ञन है, केंद्र सरकार और नरेन्द्र मोदी जी का जो विज्ञन है, वह यह है कि हमारे Inland Waterways, as per Maritime India Vision 2030, to take our waterways mix to five per cent of our total transportation mix. This will improve Make in India, will make cost cheaper, will benefit our farmers and will allow us to grow our manufacturing base. With these words, once again, मैं पार्टी की तरफ से इस बिल का समर्थन करता हूँ और मंत्री जी को बहुत-बहुत बधाई देता हूँ।

उपसभाध्यक्ष (श्री घनश्याम तिवाड़ी): धन्यवाद मिलिंद मुरली देवरा जी। श्री मोकरिया रामभाई, आप अपना भाषण आरंभ कीजिए।

श्री मोकरिया रामभाई (गुजरात): महोदय, यहाँ पर बहुत व्यवधान है। ... (व्यवधान)... महोदय, मैं इस बिल का समर्थन करता हूँ। मैं ईश्वर से प्रार्थना करता हूँ कि भगवान इन्हें सद्गुर्द्विष्ट दे, ये मुझे काम नहीं करने दे रहे हैं। मैं ईश्वर से प्रार्थना करता हूँ कि इन्हें काम करने की सद्गुर्द्विष्ट दे, वरना जो भी हैं, वे भी यहाँ से चले जाएँगे। ... (व्यवधान)... महोदय, हमें विरोधी पक्ष चाहिए, लेकिन वे यह बात नहीं समझते हैं ... (व्यवधान)... ये सरकार का कीमती समय बरबाद कर रहे हैं। वे यह नहीं समझते हैं कि जनता ने उन्हें यहाँ अपना पक्ष रखने के लिए भेजा है। मेरी रिक्वेस्ट है कि इन्हें क्षमा कर दीजिए। ... (व्यवधान)...

THE VICE-CHAIRMAN (SHRI GHANSHYAM TIWARI): Dr. Fauzia Khan; not present. ... (Interruptions)... Now, Shri Brij Lal.

श्री बृज लाल (उत्तर प्रदेश): उपसभाध्यक्ष महोदय, आपका बहुत-बहुत धन्यवाद कि आपने मुझे the Coastal Shipping Bill, 2025 पर हो रही चर्चा पर बोलने का मौका दिया है। ... (व्यवधान)... महोदय, हमारी कोस्टल लाइन 7,516.6 किलोमीटर है। ... (व्यवधान)...

उपसभाध्यक्ष (श्री घनश्याम तिवाड़ी): हाथ नीचे कर लीजिए, इन पोस्टर्स को नीचे कर लीजिए। ... (व्यवधान)...

श्री बृज लाल: हमारा 95 परसेंट ट्रेड शिप से होता है। ... (व्यवधान)... By volume, it is 95 per cent and by value, it is 77 per cent. महोदय, मैं प्रधान मंत्री जी को बहुत-बहुत बधाई देता हूँ कि उनके नेतृत्व में नए-नए पोर्ट्स बन रहे हैं और यह बिल, जो सदन में लाया गया है, यह शिपिंग

मैं बहुत कारगर सिद्ध होगा। मैं इन्हीं शब्दों के साथ मंत्री जी को बहुत-बहुत बधाई देता हूं। उपसभाध्यक्ष महोदय, आपका बहुत-बहुत धन्यवाद।

श्री प्रमोद तिवारी : उपसभाध्यक्ष जी, मेरा प्वाइंट ऑफ ऑर्डर है। ...**(व्यवधान)**...

उपसभाध्यक्ष (श्री घनश्याम तिवारी): तिवारी जी, जब हाउस ऑर्डर में नहीं है, तब प्वाइंट ऑफ ऑर्डर कैसे होगा? ...**(व्यवधान)**... The House is not in order. ...**(Interruptions)**... आप बैठ जाइए। जब हाउस ऑर्डर में होगा, मैं तब आपको एलाऊ करूंगा। ...**(व्यवधान)**... माननीय तिवारी जी, वैसे तो इसमें प्वाइंट ऑफ ऑर्डर होता नहीं है, लेकिन आप वरिष्ठ सदस्य हैं और आप प्वाइंट ऑफ ऑर्डर उठा रहे हैं, इसलिए उठा लीजिए। ...**(व्यवधान)**...

श्री मनोज कुमार झा (बिहार): सर, जब बिल पास हो सकता है, तो प्वाइंट ऑफ ऑर्डर क्यों नहीं उठा सकते हैं? ...**(व्यवधान)**...

उपसभाध्यक्ष (श्री घनश्याम तिवारी): आप बैठ जाइए। ...**(व्यवधान)**...

श्री प्रमोद तिवारी (राजस्थान): सर, मेरा रूल 258 के अंतर्गत औचित्य का प्रश्न है। सर, यह सदन, राज्य सभा, जिसका गठन हुआ है, मैं यहाँ पर औचित्य का प्रश्न उठाते हुए यह सवाल उठाना चाहता हूं कि आप वहाँ बैठे हैं, हम यहाँ बैठे हैं और अगर यह सदन चल रहा है, तो नियमावली से चल रहा है।*

THE VICE-CHAIRMAN (SHRI GHANSHYAM TIWARI): No; not allowed. व्यवस्था का कोई प्रश्न नहीं है। ...**(व्यवधान)**... व्यवस्था का कोई प्रश्न अंकित नहीं होगा। ...**(व्यवधान)**... व्यवस्था का कोई प्रश्न अंकित नहीं होगा। ...**(व्यवधान)**... Placards are prohibited inside the House. ...**(Interruptions)**... No point of order in this. कृपया बैठ जाइए। प्वाइंट ऑफ ऑर्डर रिकॉर्ड पर नहीं जाएगा। ...**(व्यवधान)**... Now, Shri Masthan Rao Yadav Beedha.

SHRI MASTHAN RAO YADAV BEEDHA (Andhra Pradesh): Sir, I thank you for giving me this opportunity. I rise today on behalf of Telugu Desam Party and our leader, Shri Nara Chandrababu Naidu Garu, to express my whole-hearted support to the Coastal Shipping Bill, 2025. ...**(Interruptions)**... I begin by commending the hon. Minister of Ports, Shipping and Waterways, Shri Sarbananda Sonowal, for bringing forward this landmark legislation...

THE VICE-CHAIRMAN (SHRI GHANSHYAM TIWARI): Placards are not allowed in the House. ...**(Interruptions)**...

* Not recorded

SHRI MASTHAN RAO YADAV BEEDHA: Sir, as someone who hails from a coastal region of Andhra Pradesh and having spent decades working for the development of our port infrastructure and fishing communities, ... (Interruptions)...

उपसभाध्यक्ष (श्री घनश्याम तिवाड़ी): आप गलत कर रहे हैं। इस सदन में आपके द्वारा तस्कियाँ लाना बिल्कुल वर्जित हैं। आप ऐसा नहीं करेंगे। ... (व्यवधान)...

SHRI MASTHAN RAO YADAV BEEDHA: I know how deeply maritime connectivity shapes the destiny of our economy, livelihoods and logistics. ... (Interruptions)...

उपसभाध्यक्ष (श्री घनश्याम तिवाड़ी): माननीय सदस्या, मैं आपसे बार-बार कह रहा हूं। ... (व्यवधान) ... माननीय सदस्या, ममता ठाकुर जी, मैं आपको बार-बार मना कर रहा हूं। ... (व्यवधान)...

SHRI MASTHAN RAO YADAV BEEDHA: This Bill, for the first time in independent India's legislative history, offers coastal shipping its own legal identity, liberating it from the outdated confines of the Merchant Shipping Act of 1958. ... (Interruptions) ... and in doing so, it sends a strong message that India's maritime future will not just be deep-sea and global, it will also be local, coastal and regional. ... (Interruptions) ... Sir, why this Bill matters? ... (Interruptions) ... First, it is a dedicated law for domestic maritime growth. ... (Interruptions) ... Then, ease of doing coastal business and empowering Indian vessels and workers and maritime security and oversight. ... (Interruptions) ... Sir, with these words, I support this Bill wholeheartedly on behalf of Telugu Desam Party and our leader, Shri Nara Chandrababu Naidu Garu.

THE VICE-CHAIRMAN (SHRI GHANSHYAM TIWARI): Shri Birendra Prasad Baishya. ... (Interruptions) ...

SHRI BIRENDRA PRASAD BAISHYA (Assam): Sir, I rise here today to speak on the Coastal Shipping Bill, 2025 on behalf of Asom Gana Parishad and my Party President Shri Atul Bora. ... (Interruptions) ... I rise here to support the Bill. ... (Interruptions) ...

उपसभाध्यक्ष (श्री घनश्याम तिवाड़ी): श्रीमती ममता ठाकुर जी, आप गलत कर रही हैं। ... (व्यवधान) ... यह पोस्टर दिखाना नहीं चलेगा। ... (व्यवधान) ... यह गलत है। ... (व्यवधान) ...

SHRI BIRENDRA PRASAD BAISHYA: This Bill is ... (Interruptions) ... अब मैं प्रोटेक्शन के लिए बोलता हूँ। ... (व्यवधान) ... This Bill is for protection of commerce. This Bill is an environment-friendly Bill. ... (Interruptions) ... So, I totally support the Bill.

THE VICE-CHAIRMAN (SHRI GHANSHYAM TIWARI): Shri Sarbananda Sonowal to reply to the discussion. ... (Interruptions) ...

THE MINISTER OF PORTS, SHIPPING AND WATERWAYS (SHRI SARBANANDA SONOWAL): Respected Vice-Chairman, Sir, I am sincerely grateful to hon. Members, Shrimati Darshana Singh, Shri Golla Baburao, Dr. M. Thambidurai, Dr. Kalpana Saini, Shri Milind Murli Deora, Shri Mokariya Rambhai, Shri Brij Lal, Shri Masthan Rao Yadav Beedha and Shri Birendra Prasad Baishya for their kind support to this Bill. ... (Interruptions) ... As you know, this is a very, very significant reform initiative under the dynamic leadership of hon. Prime Minister Narendra Modiji which would particularly unlock the full potential of India's vast and strategic coastline, which stretches over 11,098 kilometres across nine coastal States and four Union Territories. ... (Interruptions) ... To support the goal of growing India's coastal cargo share to 230 million metric tonnes by 2030, we need a framework that minimises regulation while maximising facilitation of growth opportunities in coastal trade. ... (Interruptions) ... The Coastal Shipping Bill, 2025 is designed to make coastal trade easier, more competitive, and better integrated with India's overall transport vision. ... (Interruptions) ...

Sir, presently, regulation and licensing of coastal shipping is governed by Part XIV of the Merchant Shipping Act, 1958. ... (Interruptions) ... The current Bill provides a holistic, forward-looking and progressive legal framework suited to today's commercial realities in line with globally prevalent cabotage practices. ... (Interruptions) ... This Bill is part of the larger vision of our hon. Prime Minister Narendra Modiji to undertake a series of legal reforms which in the past eleven years have led to increased growth and development for the maritime and shipping sector. ... (Interruptions) ...

Hon. Vice-Chairman, Sir, this Bill contains 6 Chapters and 42 Clauses that mainly consist of provisions on licensing and regulation of foreign vessels in coasting trade, formulation of the National Coastal and Inland Shipping Strategic Plan, and creation of a National Database for Coastal Shipping. ... (Interruptions) ... This Bill will reduce the compliance burden for Indian ships in line with the mission of Ease of Doing Business. ... (Interruptions) ... If greater number of Indian ships handle coastal cargo, it will ensure — this is very significant -- supply-chain security for the country,

prevent escapement of country's foreign exchange by reduced dependence on foreign ships; and enable creation of a blooming local economy with versatile employment opportunities. ... (Interruptions) ... Easy accessibility to authentic and periodically updated data through the National Database on Coastal Shipping, alongside information on the Strategic Plan for development of infrastructure on coastal and inland routes, will keep potential investors better informed about the development plans and policy priorities of the Government in the sector. ... (Interruptions) ...

Sir, this Bill is a very significant Bill. It is a very, very reformative kind of initiative and I believe, the hon. Members of the House would definitely help in passing this Bill. ... (Interruptions) ... Thank you, Sir.

THE VICE-CHAIRMAN (SHRI GHANSHYAM TIWARI): The question is:

"That the Bill to consolidate and amend the law relating to regulation of coastal shipping, promote coasting trade and encourage domestic participation therein, to ensure that India is equipped with a coastal fleet, owned and operated by the citizens of India for its national security and commercial needs, and for matter connected therewith or incidental thereto, as passed by Lok Sabha, be taken into consideration."

The motion was adopted.

THE VICE-CHAIRMAN (SHRI GHANSHYAM TIWARI): We shall now take up Clause-by-Clause consideration of the Bill. ... (Interruptions) ... In Clause 2, there is one Amendment (No. 4) by Dr. John Brittas. Are you moving? ... (Interruptions) ... Amendment not moved. ... (Interruptions) ...

Clause 2 was added to the Bill.

THE VICE-CHAIRMAN (SHRI GHANSHYAM TIWARI): In Clause 3, there is one Amendment (No. 5) by Dr. John Brittas. Are you moving? ... (Interruptions) ...

DR. JOHN BRITTAS: Sir, allow discussion on ... (Interruptions) ... Then, I will move. ... (Interruptions) ...

THE VICE-CHAIRMAN (SHRI GHANSHYAM TIWARI): Amendment not moved. I shall now put Clause 3 to vote. ... (Interruptions) ...

Clause 3 was added to the Bill.

Clauses 4 and 5 were added to the Bill.

THE VICE-CHAIRMAN (SHRI GHANSHYAM TIWARI): In Clause 6, there is one Amendment (No. 1) by Dr. Fauzia Khan— hon. Member not present. Amendment not moved.

Clause 6 was added to the Bill.

Clause 7 was added to the Bill.

THE VICE-CHAIRMAN (SHRI GHANSHYAM TIWARI): In Clause 8, there are two Amendments (Nos. 6 and 7) by Dr. John Brittas. ...(Interruptions)... Are you moving? ...(Interruptions)...

DR. JOHN BRITTAS: Sir, allow discussion on ...(Interruptions)... Then, I will move. ...(Interruptions)...

THE VICE-CHAIRMAN (SHRI GHANSHYAM TIWARI): Amendments not moved. I shall now put clause 8 to vote. ...(Interruptions)...

Clause 8 was added to the Bill.

THE VICE-CHAIRMAN (SHRI GHANSHYAM TIWARI): In Clause 9, there are two Amendments (Nos. 2 and 3) by Dr. Fauzia Khan— hon. Member not present. Amendments not moved.

Clause 9 was added to the Bill.

THE VICE-CHAIRMAN (SHRI GHANSHYAM TIWARI): In Clause 10, there are two Amendments (Nos. 8 and 9) by Dr. John Brittas. ...(Interruptions)... Are you moving? ...(Interruptions)...

DR. JOHN BRITTAS: Sir, allow discussion on ...(Interruptions)...

THE VICE-CHAIRMAN (SHRI GHANSHYAM TIWARI): Amendments not moved. I shall now put clause 10 to vote. ...(Interruptions)...

Clause 10 was added to the Bill.

THE VICE-CHAIRMAN (SHRI GHANSHYAM TIWARI): In Clause 11, there is one Amendment (No. 10) by Dr. John Brittas. Are you moving? ...(Interruptions)...

DR. JOHN BRITTAS: Sir, you allow me to ...(Interruptions)... Allow discussion on... ...(Interruptions)... Then, I will move. ...(Interruptions)...

THE VICE-CHAIRMAN (SHRI GHANSHYAM TIWARI): Amendment not moved. I shall now put Clause 11 to vote. ...(Interruptions)...

Clause 11 was added to the Bill.

Clauses 12 to 36 were added to the Bill.

THE VICE-CHAIRMAN (SHRI GHANSHYAM TIWARI): In Clause 37, there is one Amendment (No.9) by Dr. John Brittas. ...(Interruptions)... Not moving! ...(Interruptions)...

DR. JOHN BRITTAS: Sir, allow a discussion on ...(Interruptions)... Then, I will move. ...(Interruptions)...

THE VICE-CHAIRMAN (SHRI GHANSHYAM TIWARI): Amendment not moved. I shall now put Clause 37 to vote.

Clause 37 was added to the Bill.

Clauses 38 to 42 were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

...
(Interruptions)...

THE VICE-CHAIRMAN (SHRI GHANSHYAM TIWARI): Shri Sarbananda Sonowal to move that the Bill be passed. ...(Interruptions)...

SHRI SARBANANDA SONOWAL: Sir, I move:

“That the Bill be passed.”

The question was put and the motion was adopted.

THE VICE-CHAIRMAN (SHRI GHANSHYAM TIWARI): The House stands adjourned to meet at 11.00 a.m. on Friday, the 8th August, 2025.

The House then adjourned at thirty-two minutes past two of the clock till eleven of the clock on Friday, the 8th August, 2025.

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